

THE HIGH COURT OF MADHYA PRADESH
MCRC No. 58735/2021
(RAKESH SINGH Vs THE STATE OF MADHYA PRADESH)

Gwalior, Dated : 06/12/2021

Shri Rajiv Sharma, Counsel for applicant.

Shri R.K. Awasthi, Counsel for State.

Case diary is available.

This is second application filed under Section 439 of Cr.P.C. for grant of bail. The first bail application was dismissed by order dated 23.09.2021 passed in M.Cr.C. No.47052/2021.

The applicant has been arrested on 01.09.2021 in connection with Crime No.138/2020 registered by Police Station Sirol, District Gwalior for offence punishable under Sections 379, 414 of IPC and Section 4/21 Khan Khanij Adhinyam and Section 130/177 of Motor Vehicles Act.

It is submitted by Counsel for the applicant that first bail application of applicant has already been rejected on merits by order dated 23.09.2021 passed in M.Cr.C. No.47052/2021 and fairly conceded that applicant is in jail only for three months and the allegations are that he was involved in illegal mining and transportation of sand.

Accordingly, in view of the short period of detention, the Counsel for applicant seeks permission of this Court to withdraw this bail application with liberty to revive the prayer after undergoing some reasonable period of detention.

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With aforesaid liberty, the application is **dismissed as**
withdrawn.

(G.S. Ahluwalia)
Judge

Aman